

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH, 'B': NEW DELHI**

(Through Video Conferencing)

**BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER AND
SHRI A.N. MISSHRA, ACCOUNTANT MEMBER**

**ITA No.5927/DEL/2018
[Assessment Year: 2014-15]**

Sh. Diwakar Bhagwati Gandhi, F271/A, W5D4, Sainik Farms Western Avenue, New Delhi-110062	ITO, Ward-17(2), New Delhi
PAN-AAJPG3642B	
Assessee	Revenue

Assessee by	Sh. Tarun Kumar Adv. & Sh. Deepesh Garg, Adv.
Revenue by	Ms. Nidhi Srivastava, CIT-DR

Date of Hearing	11.08.2021
Date of Pronouncement	11.08.2021

ORDER

PER KUL BHARAT, JM

This appeal filed by the assessee is directed against the order dated 06.08.2018 of the learned CIT(A)-28, New Delhi, relating to Assessment Year 2014-15.

2. The learned counsel for the assessee, vide his letter dated 15.07.2021, has requested for withdrawal of the appeal filed by the assessee stating that the assessee has opted to settle

the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned CIT-DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced in the open court on conclusion of Virtual Hearing on 11.08.2021.

Sd/-

**[A.N.MISSHRA]
ACCOUNTANT MEMBER**

Sd/-

**[KUL BHARAT]
JUDICIAL MEMBER**

Delhi; Dated: 11/08/2021.

Shekhar, Sr. P.S

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,
ITAT, New Delhi